

C O N T E N T S

**Sixteenth Series, Vol. XXXIV, Sixteenth Session, 2018-19/1940 (Saka)
No. 9, Friday, December 21, 2018/Agrahayana 30, 1940 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWER TO QUESTION	
Starred Question No.161	6-12
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.162 to 180	13-76
Unstarred Question Nos. 1841 to 2070	77-564

PAPERS LAID ON THE TABLE	566-597
FINANCIAL COMMITTEES (2017-2018) - A REVIEW	598
COMMITTEE ON PUBLIC ACCOUNTS 132 nd to 135 th Reports	598
STANDING COMMITTEE ON AGRICULTURE Statements	599
STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE 268 th to 271 st Reports	600
BUSINESS OF THE HOUSE	601-608
CANCELLATION OF THE SITTING OF THE HOUSE	609
<u>ANNEXURE – I</u>	
Member-wise Index to Starred Questions	615
Member-wise Index to Unstarred Questions	616-621
<u>ANNEXURE – II</u>	
Ministry-wise Index to Starred Questions	622
Ministry-wise Index to Unstarred Questions	623-624

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Friday, December 21, 2018 /Agrahaya na 30, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (Interruptions)

11 01 hrs

At this stage, Shrimati V. Sathyabama, Shri Thota Narasimham, Shri Bhagwant Mann and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं आपसे कुछ कहना चाहती हूँ। हमारे एक डिसप्ले स्क्रीन में कुछ टेक्निकल खराबी आई है, इसलिए वह चल नहीं रहा है। इसके कारण एल.एस. टीवी या अन्य डिसप्ले स्क्रीन में कुछ फर्क नहीं पड़ेगा। वह फॉल्ट देखा जाएगा। आज उसे देखा नहीं जा सका है। After that it will start.

...(व्यवधान)

11 02 hrs

ORAL ANSWER TO QUESTION

माननीय अध्यक्ष : क्वैश्चन नम्बर -161, श्री अर्जुन लाल मीणा ।

...(व्यवधान)

(Q. 161)

श्री अर्जुन लाल मीणा: माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री महोदय से यह जानना चाहता हूँ कि पांचवीं अनुसूची के अंतर्गत जनजाति उप-योजना क्षेत्र में योग और प्राकृतिक चिकित्सा सुविधाएं दस राज्यों में स्थापित हैं, लेकिन हिमाचल प्रदेश, गुजरात, ओडिशा और तेलंगाना में ये केन्द्र स्थापित नहीं हैं। यहां पर यह सुविधा उपलब्ध नहीं है।...(व्यवधान) मैं राजस्थान के उदयपुर संसदीय क्षेत्र से चुन कर यहां आया हूँ। उदयपुर संभाग में छः जिले आते हैं, उसमें से पांच जिले टीएसपी क्षेत्र में आते हैं।...(व्यवधान)

मैं मंत्री जी से यह जानना चाहता हूँ कि आपने अपने उत्तर में राजस्थान में डूंगरपुर, बांसवाड़ा, प्रतापगढ़ और उदयपुर में यह सुविधा उपलब्ध कराई है। क्या मंत्री जी एसडीओ हेडक्वार्टर पर यह प्राकृतिक चिकित्सा, योग और आयुर्वेदिक चिकित्सा उपलब्ध कराने का विचार रखते हैं?...(व्यवधान)

श्री श्रीपाद येसो नाईक : अध्यक्ष महोदया, माननीय सदस्य ने जो प्रश्न पूछा है, हम ने उसका उत्तर दिया है।...(व्यवधान) हेल्थ राज्य का सब्जैक्ट होता है। हमारे राष्ट्रीय आयुष मिशन, (NAM) के अंडर जो वार्षिक प्लान होता है, उस प्लान में राज्य सरकारों को हमें प्रपोजल भेजने पड़ते हैं। हमारे पास जिन राज्यों से प्रपोजल आए हैं, हम ने वे प्रपोजल सैंक्शन करके वहां काम शुरू किया है।...(व्यवधान) मैं माननीय सदस्य से विनती करता हूँ कि जहां-जहां के बारे में उन्होंने बोला है कि

हिमाचल प्रदेश, गुजरात, ओडिशा और तेलंगाना में, जहां यह सुविधा नहीं है, वे राज्य सरकारें हमें प्रपोजल भेज दें।...(व्यवधान) हम अपने वार्षिक प्लान में उसको डालने के बाद उसे अप्रूव करने में मदद करेंगे।...(व्यवधान)

श्री अर्जुन लाल मीणा: अध्यक्ष महोदया, मैं मंत्री जी को धन्यवाद देता हूं। राजस्थान की पूर्ववर्ती सरकार की मुख्यमंत्री माननीय वसुंधरा राजे ने राजस्थान के दक्षिण क्षेत्र में, जो टीएसपी क्षेत्र घोषित है, वहां आयुर्वेदिक चिकित्सा सुविधा बढ़ाने की मांग की थी और सरकार ने वहां केंद्र खोले भी हैं।...(व्यवधान)

महोदया, मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या मंत्री जी राजस्थान के टीएसपी क्षेत्र के लोगों के लिए कोई स्पेशल प्रशिक्षण केंद्र खोलने का विचार रखते हैं?...(व्यवधान)

श्री श्रीपाद येसो नाईक : अध्यक्ष जी, नेशनल आयुष मिशन के अंडर योग, होम्योपैथी, आयुर्वेद, यूनानी, सिद्ध पद्धति आती है। हमारे नियम के तहत नेशनल आयुष मिशन के अंडर हमारे पास बहुत फंड है।...(व्यवधान) यदि राज्य सरकार द्वारा 50 बेड के अस्पताल की भी मांग करते हैं, तो इस मिशन के तहत आज कम से कम हमने 50 से ज्यादा अस्पताल सभी राज्यों में शुरू किए हैं।...(व्यवधान) आयुष मिशन के जरिए राज्य सरकारों से 60:40 रेश्यो के हिसाब से पार्टनरशिप होती है। इसके तहत हम अस्पताल बनाते हैं।...(व्यवधान)

मैं माननीय सांसद से आग्रह करता हूं कि यदि ऐसी कोई सुविधा आपके राज्य में नहीं है, तो आयुष मिशन के जरिए चाहे 50 बेड का अस्पताल हो या आयुष वेलनेस सेंटर हो या योगा वेलनेस सेंटर हो, इनका प्रस्ताव हमें भेजें। हम उसे जरूर अप्रूव करेंगे।...(व्यवधान)

श्री दद्वन मिश्रा: महोदया, उत्तर प्रदेश देश का सबसे बड़ा राज्य होने के साथ दुनिया का तीसरा सबसे बड़ा राज्य भी है।... (व्यवधान) आयुर्वेद हमारी प्राचीन विधा है और उत्तर प्रदेश में आयुर्वेद को बढ़ाने के लिए हमारी सरकार कृतसंकल्प है, लेकिन उत्तर प्रदेश में आयुष की कोई यूनीवर्सिटी नहीं है।... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 07 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12 00 hrs

The Lok Sabha reassembled at Twelve of the Clock

(Hon. Speaker *in the Chair*)

... (*Interruptions*)

12 0 ½ hrs

At this stage, Shri G. Hari and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। मामले महत्वपूर्ण हैं, तथापि उनके लिए आज की कार्यवाही में व्यवधान डालना आवश्यक नहीं है, इसलिए मैंने किसी स्थगन प्रस्ताव की सूचना के लिए अनुमति प्रदान नहीं की है।

...(व्यवधान)

12 01 hrs

At this stage, Shri Ashok Gajpathi Raju, Shri Gaurav Gogai and some other hon. Members came and stood on the floor near the Table.

... (*Interruption*)

12 01 ½ hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Papers to be laid.

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table:-

1. (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2017-2018, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2017-2018.
2. (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2017-2018, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2017-2018.

[Placed in Library, See No.LT 10073/16/18]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): Madam, on behalf of my colleague, Shri P. Radhakrishnan, I beg to lay on the Table:-

1. A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992—

(i) The Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) (Fifth Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/30 in Gazette of India dated 6th September, 2018.

(ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 published in Notification No. SEBI/LADNRO/GN/2018/31 in Gazette of India dated 11th September, 2018.

(iii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/33 in Gazette of India dated 11th September, 2018.

(iv) The Securities and Exchange Board of India (Credit Rating Agencies) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LADNRO/GN/2018/36 in Gazette of India dated 11th September, 2018.

(v) The Securities and Exchange Board of India (Appointment of Administrator and Procedure for Refunding to the Investors) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/39 in Gazette of India dated 3rd October, 2018.

(vi) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2018 published in Notification No. SEBI/LADNRO/GN/2018/42 in Gazette of India dated 9th October, 2018.

(vii) The Securities and Exchange Board of India (Issue and Listing of Securitised Debt Instruments and Security Receipts) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/43 in Gazette of India dated 9th October, 2018.

(viii) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Redeemable Preference Shares) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/44 in Gazette of India dated 9th October, 2018.

(ix) The Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) (Sixth Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/47 in Gazette of India dated 16th November, 2018.

(x) The Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/32 in Gazette of India dated 11th September, 2018.

(xi) The Securities and Exchange Board of India (Depositories and participants) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/40 in Gazette of India dated 3rd October, 2018.

(xii) The Securities and Exchange Board of India (Regulatory Fee on Stock Exchanges) (Amendment) Regulations, 2018 published in Notification No. SEBI/LADNRO/GN/2018/45 in Gazette of India dated 23rd October, 2018.

(xiii) The Securities and Exchange Board of India (Delisting of Equity Shares) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LADNRO/GN/2018/46 in Gazette of India dated 14th November, 2018.

[Placed in Library, See No.LT 10074/16/18]

(2) A copy of the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2018 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2018/41 in Gazette of India dated 3rd October, 2018 under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library, See No.LT 10075/16/18]

(3) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956—

- (i) The Life Insurance Corporation of India Chairman (Certain Terms and Conditions of Service) (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1008(E) in Gazette of India dated 9th October, 2018.
- (ii) The Life Insurance Corporation OF India Managing director (Revision of Certain Terms and Conditions of Service) (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1009(E) in Gazette of India dated 9th October, 2018.

[Placed in Library, See No.LT 10076/16/18]

- (4) A copy each of the following notifications (Hindi and English versions) under issued under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 37 of the Depositories Act, 1996—
 - (i) The Securities Contracts (Regulation) (Second Amendment) Rules, 2018 published in Notification No. G.S.R.738(E) in Gazette of India dated 3rd August, 2018.
 - (ii) S.O.6033(E) in Gazette of India dated 4th December, 2018 regarding designation Special courts in various cities under the said Acts.

- (iii) S.O.3997(E) in Gazette of India dated 16th August, 2018 regarding designation Special courts for trial of offences under the said Acts.

[Placed in Library, See No.LT 10077/16/18]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): I beg to lay on the Table:--

1. (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2017-2018.

[Placed in Library, See No.LT 10078/16/18]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013—
 - (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.06.2018.

(ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.06.2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10079/16/18]

(b) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2018.

(ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10079/16/18]

(c) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the IFCI Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10081/16/18]

(d) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10082/16/18]

(e) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2017-2018.

(ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10083/16/18]

(f) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10084/16/18]

(g) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10085/16/18]

(h) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10086/16/18]

(i) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2017-2018.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 10087/16/18]

(3) A copy of the 48th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2017-2018.

[Placed in Library, See No.LT 10088/16/18]

(4) A copy of the Notification No. G.S.R.940(E) (Hindi and English versions) published in Gazette of India dated 28th September, 2018, together with an explanatory memorandum seeking to notify the rate of tax collection at source to be collected by every electronic commerce operator for intra-union territory (without legislature) taxable supplies under Section 24 of the Union Territory Goods and Service Tax Act, 2017.

[Placed in Library, See No.LT 10089/16/18]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Act, 2017 and Section 24 of the Union Territory Goods and Service Tax Act, 2017—

(i) G.S.R.1004(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2018, together with an explanatory memorandum seeking to notify the constitution of the

Authority for Advance Ruling in the Union Territories (without legislature).

(ii) G.S.R.1005(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2018, together with an explanatory memorandum seeking to notify the constitution of the Appellate Authority for Advance Ruling in the Union Territories (without legislature).

[Placed in Library, See No.LT 10090/16/18]

(6) A copy of the Notification No. G.S.R.941(E) (Hindi and English versions) published in Gazette of India dated 28th September, 2018 seeking to notify the rate of tax collection at source to be collected by every electronic commerce operator for inter-union territory (without legislature) taxable supplies under

Section 166 of the Central Goods and Service Tax Act, 2017, the Integrated Goods and Service Tax Act, 2017 and Section 24 of the Union Territory Goods and Service Tax Act, 2017, together with an explanatory memorandum.

[Placed in Library, See No.LT 10091/16/18]

(7) A copy of the Prevention of Money-laundering (maintenance of Records) Second Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1078(E) published in Gazette of India dated 31st October, 2018 under section 74 of the Prevention of Money Laundering Act, 2002 together with an explanatory memorandum.

[Placed in Library, See No.LT 10092/16/18]

(8) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962---

(i) G.S.R.1154(E) published in Gazette of India dated 30th November, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 57/2000-Cus., dated 8th May, 2000.

(ii) G.S.R.918(E) published in Gazette of India dated 24th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003- Cus., dated 31st March, 2003.

(iii) G.S.R.740(E) published in Gazette of India dated 3rd August, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017- Cus., dated 30th June, 2017.

(iv) G.S.R.753(E) published in Gazette of India dated 7th August, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017- Cus., dated 30th June, 2017.

(v) G.S.R.789(E) published in Gazette of India dated 21st August, 2018, together with an explanatory memorandum exempting all goods failing under the First Schedule to the Customs Tariff Act, 1975 when imported into India and intended for donation for the relief and rehabilitation of the people affected by the recent floods in the State of Kerala .

(vi) G.S.R.860(E) published in Gazette of India dated 11th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 158/95- Cus., dated 14th November, 1995.

(vii) G.S.R.882(E) published in Gazette of India dated 14th September, 2018, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.

(viii) G.S.R.889(E) published in Gazette of India dated 17th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017- Cus., dated 30th June, 2017.

(ix) G.S.R.943(E) published in Gazette of India dated 28th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 25/2002- Cus., dated 1st March, 2002.

(x) G.S.R.944(E) published in Gazette of India dated 28th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017- Cus., dated 30th June, 2017.

(xi) G.S.R.1080(E) published in Gazette of India dated 1st November, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017- Cus., dated 30th June, 2017.

(xii) G.S.R.926(E) published in Gazette of India dated 26th September, 2018, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.

(xiii) G.S.R.892(E) published in Gazette of India dated 18th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 24/2015- Cus., dated 8th April, 2015.

[Placed in Library, See No.LT 10093/16/18]

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944—

(i) G.S.R.1019(E) published in Gazette of India dated 10th October, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017- C.E. dated 30th June, 2017.

(ii) G.S.R.994(E) published in Gazette of India dated 4th October, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017- C.E., dated 30th June, 2017.

[Placed in Library, See No.LT 10094/16/18]

(10) A copy of the Notification No. G.S.R.906(E) (Hindi and English versions) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Central Tax (Rate) dated 28th June, 2017 under Section 166 of the Central Goods and Service Tax Act, 2017.

[Placed in Library, See No.LT 10095/16/18]

(11) A copy of the Notification No. G.S.R.907(E) (Hindi and English versions) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 9/2017-Integrated Tax (Rate) dated 28th June, 2017 under Section 5(4) of the Integrated Goods and Service Tax Act, 2017.

[Placed in Library, See No.LT 10096/16/18]

(12) A copy of the Notification No. G.S.R.908(E) (Hindi and English versions) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Union Territory Tax(Rate) dated 28th June, 2017 under Section 7(4) of the Union Territory Goods and Service Act, 2017.

[Placed in Library, See No.LT 10097/16/18]

(13) A copy of Notification No. G.S.R.917(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 89/2017-Cus., (N.T.) dated 21st September, 2017 under Section 159 of the Customs Act, 1962 and Section 37 of the Central Excise Act, 1944.

[Placed in Library, See No.LT 10098/16/18]

(14) A copy of Notification No. G.S.R.1156(E) (Hindi and English versions) published in Gazette of India dated 30th November, 2018, together with an explanatory memorandum seeking to exempt under Section 11C of the Central Excise Act, 1944, as made applicable to Service Tax matters, the service tax payable under Section 66B of the Finance Act, 1994 read with section 174(2)(e) of the Central Goods and Services Act, 2017, on the services provided by way of granting of “right of way” by “local authorities” as defined in sub-section (7) of Section 3 of the Indian Telegraph Act, 1855 for the period 01.07.2012 to 30.06.2017 under sub-section (4) of Section 94 of the Finance Act, 1994 and sub-section (2) of section 38 of the Central Excise Act, 1944.

[Placed in Library, See No.LT 10099/16/18]

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975—

(i) G.S.R.1166(E) published in Gazette of India dated 4th December, 2018, together with an explanatory memorandum seeking to levy definitive anti-dumping duty for a period of three years from the date of notification on the

imports of “Uncoated Copier Paper” originating in, or exported from Indonesia, Thailand and Singapore.

(ii) G.S.R.732(E) published in Gazette of India dated 2nd August, 2018 together with an explanatory memorandum seeking to extend anti-dumping duty imposed vide notification No. 24/2014-Customs (ADD) dated 21.05.2014 on imports of „Methylene Chloride“ originating in or exported from European Union and United States of America at the specified rates upto and inclusive of the 20th October, 2019, in pursuance of the review initiated by the Designated Authority.

(iii) G.S.R.786(E) published in Gazette of India dated 20th August, 2018 together with an explanatory memorandum seeking to extend anti-dumping duty imposed vide notification No. 26/2013-Customs (ADD) dated 28.10.2013 on imports of Paracetamol originating in or exported from China PR at the specified rates up to and inclusive of the 26th April, 2019, in pursuance of the review initiated by the Designated Authority.

(iv) G.S.R.787(E) published in Gazette of India dated 20th August, 2018 together with an explanatory memorandum seeking to amend notification No. 08/2018-Customs (ADD) dated 15.03.2018 on imports of Ofloxacin originating in or exported from China PR, in pursuance of corrigendum issued by the Designated Authority.

(v) G.S.R.810(E) published in Gazette of India dated 24th August, 2018 together with an explanatory memorandum seeking to prescribe provisional assessment of all imports of “Jute products viz Jute Yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags”, originating in or exported from Bangladesh by M/s Natore Jute Mills (producer), Bangladesh and M/s PNP Jute trading LLC (Exporter/Trader), USA into India, without collecting anti-dumping duty already imposed vide Notification No. 1/2017-Customs (ADD), dated the 5th January, 2017, subject to furnishing of security or guarantee, pending the outcome of New Shipper Review initiated by Directorate General of Anti-dumping and Allied duties.

(vi) G.S.R.811(E) published in Gazette of India dated 24th August, 2018 together with an explanatory memorandum seeking to prescribe provisional assessment of all imports of “Jute viz Jute Yarn/Twine (multiple folded/ cabled and single), Hessian fabric and Jute Sacking bags”, originating in or exported from Bangladesh by M/s Aziz Fibres Limited (Producer/Exporter), Bangladesh into India, without collecting anti-dumping duty already imposed vide Notification No. 1/2017-customs (ADD), dated the 5th January, 2017, subject to furnishing of security or guarantee, pending the outcome of New Shipper Review initiated by Directorate General of Anti-dumping and Allied duties.

(vii) G.S.R.845(E) published in Gazette of India dated 6th September, 2018 together with an explanatory memorandum seeking to levy anti-dumping duty under section 9A of Customs Tariff Act, 1975, read with rule 27 of the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping duty on

Dumped Articles and for Determination of Injury) Rules, 1995, (i.e. Determination of Circumvention), on import of Chopped strands Mats of Glass Fibre, Originating in, or exported from the Thailand up to and inclusive of the 31st August 2021, based on recommendations of investigations conducted by the Directorate General of Anti – dumping and Allied Duties.

(viii) G.S.R.846(E) published in Gazette of India dated 6th September, 2018 together with an explanatory memorandum discontinuing Anti-Dumping Duty levied on „Graphite Electrodes of all diameters originating in or exported from China PR levied under notification No. 04/2015-Customs (ADD), dated the 13th February, 2015.

(ix) G.S.R.876(E) published in Gazette of India dated 13th September, 2018 together with an explanatory memorandum extending definitive Anti-dumping duty for one year on imports of Flat Base steel Wheels” originating in or exported from China PR pending finalization of the Sunset Review (SSR) investigations by the DGAD.

(x) G.S.R.877(E) published in Gazette of India dated 13th September, 2018 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of Flat Base Steel Wheels originating in or exported from China PR at the specified rates 9 for five years, in pursuance of final findings notification no. 7/1/2018-DGAD dated 09.08.2018 issued in Sunset Review (SSR) investigation concerning imports of „Flat Base Steel Wheels” originating in or exported from China PR.

(xi) G.S.R.883(E) published in Gazette of India dated 14th September, 2018 together with an explanatory memorandum seeking to rescind notification No. 10/2017-Customs (ADD) 24th March, 2017 whereby provisional assessment was ordered for imports of imports of 1,1,1,2 – Tetrafluroethane or R-134a originating in or exported from Peoples Republic of China. Now all assessments done on provisional basis under notification No. 10/2017-Customs (ADD) dated 24th March, 2017 will be finalized at the rate of 1.22 US Dollar per Kg. in terms of notification No. 30/2016-Customs (ADD) dated 11th July, 2016.

(xii) G.S.R.923(E) published in Gazette of India dated 25th September, 2018 together with an explanatory memorandum seeking to amend notification No. 28/2018-Customs (ADD) 25th May, 2018 concerning imports of Saturated Fatty Alcohols^{''} originating in or exported from Indonesia, Malaysia, Thailand and Saudi Arabia.

(xiii) G.S.R.924(E) published in Gazette of India dated 25th September, 2018 together with an explanatory memorandum seeking to amend notification No. 12/2017-Customs (ADD) 11th April, 2017 concerning imports of Linear Alkyl Benzene (LAB) originating in or exported from Iran, Qatar and China PR, in pursuance of amendment issued by the DGTR.

(xiv) G.S.R.998(E) published in Gazette of India dated 5th October, 2018 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Nylon Filament Yarn" from Vietnam and European Union for a period of five years (unless revoked, superseded or amended earlier).

(xv) G.S.R.1012(E) published in Gazette of India dated 9th October, 2018 together with an explanatory memorandum seeking to amend notification No. 23/2013-Customs (ADD), dated the 10th October, 2013, to extend the levy of anti-dumping duty imposed vide notification No. 23/2013-Customs (ADD), dated the 10th October, 2013 on imports of Ductile Iron Pipes originating in or exported from China PR up to and inclusive of the 9th April, 2019.

(xvi) G.S.R.1033(E) published in Gazette of India dated 15th October, 2018 together with an explanatory memorandum seeking to rescind notification No. 58/2012-Customs (ADD) dated the 24th December, 2018 [which was further extended up to and inclusive of 23rd December, 2018 vide notification No. 56/2017-customs (ADD) dated 21st December, 2017] in pursuance of final findings in sunset review investigation concerning imports of Phthalic Anhydride originating in or exported from Korea RP, Taiwan and Israel.

(xvii) G.S.R.1044(E) published in Gazette of India dated 18th October, 2018 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 10 "Flax yarn below 70 Lea count" from China PR for a period of five years (unless revoked, superseded or amended earlier).

(xviii) G.S.R.1045(E) published in Gazette of India dated 18th October, 2018 together with an explanatory memorandum seeking to levy definitive Anti-dumping duty under subsections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, on imports of “Straight Length Bars & Rods of Alloy Steel” originating in or exported from China PR and imported into India for a period of five years (with effect from 18.10.2018), based on recommendations of investigations conducted by the Directorate General of Trade Remedies.

(xix) G.S.R.1118(E) published in Gazette of India dated 15th November, 2018 together with an explanatory memorandum seeking to extend of existing anti-dumping on “O-Acid” originating in or exported from china PR imposed vide notification No. 6/2018-Customs (ADD) dated the 12th March, 2018 to the imports of “Ofloxacin Ester” or “9, 10-Difluoro – Methyl-7-Oxo-2, 3-Dihydro- 7H-Pyrido (1,2,3-De) 1.4-Benzoxazine-6-Carboxylic Ester” originating in and exported from the China PR.

[Placed in Library, See No.LT 10100/16/18]

(16) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993—

(i) The Debts Recovery Appellate Tribunal, Allahabad and Debts Recovery Tribunals at Allahabad, Ranchi, Jabalpur, Patna, Lucknow and Dehradun Recruitment Rules, 2018 published in Notification No. G.S.R.535(E) in Gazette of India dated 8th June, 2018.

(ii) The Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment Rules, 2018 published in Notification No. G.S.R.536(E) in Gazette of India dated 8th June, 2018.

(iii) The Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment Rules, 2018 published in Notification No. G.S.R.537(E) in Gazette of India dated 8th June, 2018.

(iv) The Debts Recovery Appellate Tribunal, Kolkata and Debts Recovery Tribunals at Hyderabad, Guwahati, Kolkata, Visakhapatnam, Siliguri and Cuttack Recruitment Rules, 2018 published in Notification No. G.S.R.538(E) in Gazette of India dated 8th June, 2018.

(v) The Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment Rules, 2018 published in Notification No. G.S.R.539(E) in Gazette of India dated 8th June, 2018.

[Placed in Library, See No.LT 10101/16/18]

(17) A copy of the Draft Notification No. F. No. 31/52/2018-DRT (Hindi and English versions) regarding change of name and cancellation of Non-Banking Financial Companies earlier notified as “Financial Institution” under Section 2(1)(m)(iv) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under sub-section (2) of Section 31A of the said Act.

[Placed in Library, See No.LT 10102/16/18]

(18) A copy of the Corporation Bank (Officers) Service (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. PAD:IR:2469:2017-18 in weekly Gazette of India dated 20th April, 2018 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library, See No.LT 10103/16/18]

(19) A copy of the Notification No. S.O.4176(E) (Hindi and English versions) published in Gazette of India dated 27th August, 2018 specifying 46 NBFCs as „Financial Institutions” under sub-section 2(1)(m)(iv) read with Section 31A of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 issued under sub-section (2) of the Section 31A of the said Act.

[Placed in Library, See No.LT 10104/16/18]

(20) A copy of the Security Interest (Enforcement) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. S.O.1040(E) in Gazette of India dated 18th October, 2018 under sub-section (1) & (2) of the Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

[Placed in Library, See No.LT 10105/16/18]

... (Interruptions)

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे) : अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर प्रस्तुत करता हूँ:-

- (1) (एक) **राष्ट्रीय परीक्षा** बोर्ड, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) **राष्ट्रीय परीक्षा** बोर्ड, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No.LT 10106/16/18]

- (2) (एक) महात्मा गांधी इंस्टीट्यूट ऑफ मेडिकल साइंसेज एंड कस्तूरबा हॉस्पिटल, वर्धा के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) महात्मा गांधी इंस्टीट्यूट ऑफ मेडिकल साइंसेज एंड कस्तूरबा हॉस्पिटल, वर्धा के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षाप्रतिवेदन ।

(तीन) महात्मा गांधी इंस्टीट्यूट ऑफ मेडिकल साइंसेज एंड कस्तूरबा हॉस्पिटल, वर्धा के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No.LT 10107/16/18]

(3) (एक) इंडियन नर्सिंग काउंसिल, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) इंडियन नर्सिंग काउंसिल, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No.LT 10108/16/18]

(4) खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 93 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) खाद्य सुरक्षा और मानक (एल्कोहलीय पेय) विनियम, 2018 जो 21 मार्च, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 2/एस-24/2009(I)/एफएसएसएआई में प्रकाशित हुए थे ।

(दो) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) नौवां संशोधन विनियम, 2018 जो 03 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. मानक/सीपीएल एंड सीपी/मसौदा अधिसूचना/एफएसएसएआई-2017 में प्रकाशित हुए थे ।

- (तीन) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) आठवां संशोधन विनियम, 2018 जो 23 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. मानक/एसपी (जय एवं पेय)/अधिसूचना(3)/एफएसएसएआई-2016 में प्रकाशित हुए थे।
- (चार) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) पांचवां संशोधन विनियम, 2018 जो 13 अप्रैल, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं.मानक/एससीएसएस एंड एच/अधिसूचना(3)/एफएसएसएआई-2016 में प्रकाशित हुए थे।
- (पांच) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) सातवां संशोधन विनियम, 2018 जो 23 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं.मानक/एसपी (एससीएसएसएच)/आइसलॉलीज अधिसूचना (3) / एफएसएसएआई-2018 में प्रकाशित हुए थे।
- (छह) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) दसवां संशोधन विनियम, 2018 जो 12 नवम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 1/ अतिरिक्त योजक/मानक//अधिसूचना/एफएसएसएआई-2016 में प्रकाशित हुए थे।
- (सात) खाद्य सुरक्षा और मानक (विक्रय का प्रतिषेध और निर्बंधन) पहला संशोधन विनियम, 2018 जो 03 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं.मानक/ओएंडएफ/अधिसूचना (8)/एफएसएसएआई-2017 में प्रकाशित हुए थे।
- (आठ) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) चौथा संशोधन विनियम, 2018 जो 21 मार्च, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं.1-110(3)/एसपी (जैविक खतरे)/एफएसएसएआई-2010 में प्रकाशित हुए थे।

- (नौ) भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (भर्ती और नियुक्ति) विनियम, 2018 जो 03 अक्टूबर, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं.12/012/01/2010-प्रशासन/एफएसएसएआई में प्रकाशित हुए थे।
- (दस) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) छठा संशोधन विनियम, 2018 जो 07 मई, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. मानक / सीपीएल एंड सीपी /अधिसूचना /एफएसएसएआई -2016 में प्रकाशित हुए थे।
- (ग्यारह) खाद्य सुरक्षा और मानक (खाद्य सुरक्षा लेखापरीक्षा) विनियम, 2018 जो 29 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. टीपीए/01/आरईजी/एफएसएसएआई-2017 में प्रकाशित हुए थे।
- (बारह) खाद्य सुरक्षा और मानक (खाद्य का फोर्टिफिकेशन) विनियम, 2018 जो 03 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 11/03/आरईजी/फोर्टिफिकेशन/2014 में प्रकाशित हुए थे।
- (तेरह) खाद्य सुरक्षा और मानक (संदूषक,विषाक्त तत्व और अवशिष्ट) पहला संशोधन विनियम, 2018 जो 21 मार्च, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 1-100/एसपीपीएआर-अधिसूचना-सीटीआर//एफएसएसएआई/2016 में प्रकाशित हुए थे।
- (चौदह) खाद्य सुरक्षा और मानक (प्रयोगशालाओं की मान्यता और अधिसूचना) विनियम, 2018 जो 12 नवम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 1/202/एलएबीआरईसी/क्यूए/एफएसएसएआई/2016 में प्रकाशित हुए थे।

(पंद्रह) खाद्य सुरक्षा और मानक (संदूषक, विषाक्त तत्व और अवशिष्ट) दूसरा संशोधन विनियम, 2018 जो 23 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 1-100/एसपीपीएआर-अधिसूचना/ईएनएफ/एफएसएसएआई/2014 में प्रकाशित हुए थे।

[Placed in Library, See No.LT 10109/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): I beg to lay on the Table--

(1) A copy of the Notification No. S.O.5726(E) (Hindi and English versions) published in Gazette of India dated 14th November, 2018, regarding constitution of Institute Body of National Institute of Mental Health and Neuro-Sciences, Bangalore under the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012 issued under Section 32 of the said Act.

[Placed in Library, See No.LT 10110/16/18]

(2) A copy of the Notification No. S.O. 6032(E) (Hindi and English versions) published in Gazette of India dated 4th December, 2018, regarding constitution of Central Mental Health Authority framed under the Mental Healthcare Act, 2017 issued under sub-section (1) of Section 124 of the said Act.

[Placed in Library, See No.LT 10111/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND
MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI
P.P. CHAUDHARY): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2017-2018, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2017-2018.

[Placed in Library, See No.LT 10112/16/18]

(2) A copy of the State Engineering and Servicing Company of Tamil Nadu Limited (SESCOT) and the Tamil Nadu Small Industries Corporation Limited (TANSI) Amalgamation Order, 2018 (Hindi and English versions) published in Notification No. S.O.3839(E) in Gazette of India dated 3rd August, 2018 under sub-section (5) of Section 396 of the Companies Act, 1956.

[Placed in Library, See No.LT 10113/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002—

(i) The Competition Commission of India (Term of the Selection Committee and the manner of Selection of panel of names) Amendment Rules, 2018 published in Notification No. G.S.R.840(E) in Gazette of India dated 6th September, 2018.

(ii) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2018 published in Notification No. CCI/CD/Amend/Comb. Regl./2018 in Gazette of India dated 9th October, 2018.

[Placed in Library, See No.LT 10114/16/18]

(4) A copy of the Draft Notification No. F. No. 17/30/2018-CL-V(Hindi and English versions) directing the provisions of sections 90, 164, 165,167, sub-section (5) of Section 2006, sub-section (3) of Section 207, 252 and section 439 of the Companies Act, 2013 shall apply to Limited Liability Partnership, except where the context otherwise requires, with the modifications, specified therein, under sub-section (2) of Section 67 of the Limited Liability Partnership Act, 2008.

[Placed in Library, See No.LT 10115/16/18]

... (*Interruptions*)

12 03 ½ hrs

FINANCIAL COMMITTEES (2017-2018)- A REVIEW

SECRETARY GENERAL: I beg to lay on the Table a copy each in Hindi and English version of the 'Financial Committees (2017-18) - A Review'.

... (Interruptions)

12 04hrs

COMMITTEE ON PUBLIC ACCOUNTS

132nd to 135th Reports

SHRI MALLIKARJUN KHARGE (GULBARGA): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

1. 132nd Report on the subject 'Irregularities in procurement of goods and services', 'Award of work to non-existent firms', 'Unrealised VAT refund' and 'Excess payment of departmental charges'.
 2. 133rd Report on the subject 'Preparedness for Implementation of National Food Security Act, 2013'.
 3. 134th Report on the subject 'Pradhan Mantri Swasthya Suraksha Yojana'.
 4. 135th Report on the subject 'Acquisition and Development of land by the Delhi Development Authority'.
-

12 04 ½ hrs

STANDING COMMITTEE ON AGRICULTURE

Statements

श्री मुकेश राजपूत (फर्रुखाबाद) : अध्यक्ष महोदया, मैं आप की अनुमति से, श्री हुक्मदेव नारायण यादव के स्थान पर, सरकार द्वारा निम्नलिखित प्रतिवेदनों पर आगे की-गई-कार्यवाही को दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेयरी और मात्स्यिकी विभाग) के 'चारा और दाना विकास संबंधी उप-मिशन के माध्यम से चारे की मांग और उपलब्धता के बीच अंतर को दूर करने के लिए उठाए गए कदम' विषय पर 34वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 41वां प्रतिवेदन।
- (2) कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेयरी और मात्स्यिकी विभाग) के 'अनुदानों की मांगों (2017-2018)' पर 37वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 44वां प्रतिवेदन।
- (3) कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग) के 'राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के अंतर्गत किसानों को प्रदान किए जा रहे कृषि उपकरणों और उपस्करों की लागत और गुणवत्ता में भिन्नता तथा किसानों के समक्ष आयातित पावर टिलर्स के कारण समस्याएं- एक समीक्षा' पर 51वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 57वां प्रतिवेदन।

- (4) कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेयरी और मात्स्यिकी विभाग) के “अनुदानों की मांगों (2018-2019)’ पर 49वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 61वां प्रतिवेदन ।
-

12 05 hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM
AND CULTURE
268th to 271st Reports

SHRIMATI ARPITA GHOSH (BALURGHAT): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

1. Two Hundred Sixty-eighth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-sixth Report on 'Issues Related to Improving Consumers' Satisfaction of Airlines'.
 2. Two Hundred Sixty-ninth Report on 'Cargo Handling at the Major Ports'.
 3. Two Hundred Seventieth Report on 'Development of Tourism in Jammu and Kashmir'.
 4. Two Hundred Seventy-first Report on 'Fellowships, Scholarships, Grants, Pensions and Schemes administered by the Ministry of Culture'.
-

12 05 ½ hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): With your permission Madam, I rise to announce that Government Business for the remaining part of the Session will consist of: -

1. Consideration of any items of Government Business carried over from today's order paper:- it contains consideration and passing of (a) Discussion on Statutory Resolution seeking disapproval of the Indian Medical Council (Amendment) Ordinance, 2018 (8 of 2018) and consideration and passing of the Indian Medical Council (Amendment) Bill, 2018; (b) Discussion on Statutory Resolution seeking disapproval of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (7 of 2018) and consideration and passing of the Muslim Women (Protection of Rights on Marriage) Bill, 2018; and (c) Consideration and passing of (i) the National Medical Commission Bill, 2017; and (ii) the New Delhi International Arbitration Centre Bill, 2018.
2. Consideration and passing of the following Bills: -
 - (a) The Dentists (Amendment) Bill, 2017;
 - (b) The DNA Technology (Use and Application) Regulation Bill, 2018;
 - (c) The Protection of Human Rights (Amendment) Bill, 2018;

- (d) The Personal Laws (Amendment) Bill, 2018;
 - (e) The Major Port Authorities Bill, 2016;
 - (f) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2017;
 - (g) The Dam Safety Bill, 2018;
 - (h) The Central Universities (Amendment) Bill, 2018;
 - (i) The National Institute of Design (NID) Amendment Bill, 2018;
 - (j) The Airport Economic Regulatory Authority of India (Amendment) Bill, 2018.
3. Discussion on Statutory Resolution seeking disapproval of the Companies (Amendment) Ordinance, 2018 (9 of 2018) and consideration and passing of the Companies (Amendment) Bill, 2018, after introduction. (To replace an Ordinance)
4. Consideration and passing of the Appropriation Bill relating to the Second Batch of Supplementary Demands for Grants (including Railways) for 2018-19.
5. Discussion on Resolution seeking approval of the Proclamation issued by the President on 19th December, 2018 under Article 356 of the Constitution in relation to the State of Jammu & Kashmir.

HON. SPEAKER: Submission by Members may be laid on the Table of the House.

... (*Interruptions*)

* **SHRI K. ASHOK KUMAR (KRISHNAGIRI):** The following items may be taken for discussion during the next week business.

Tamil Nadu Government has submitted proposals of Highways and Shipping sector, Bharatmala and Sagarmala Schemes. The Union Government approves and sanctions fund to the said proposals. But the proposals are not yet cleared by the union government. Early clearance of the proposals is required for improving the infrastructure facilities in Tamil Nadu.

* **SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** I beg to lay the following items:

1. Time has come to explore the refugee policy of our country in view of the growing number of displacement of large number of people from neighbouring countries.
2. Thousands of poor people have been destined to face the winter onslaught which needs special measures so that life is not lost due to the cold wave.

* Laid on the Table.

***श्री लक्ष्मण गिलुवा (सिंहभूम):** अगले सप्ताह की लोक सभा की कार्यवाही के दौरान मेरे निम्नलिखित विषयों को शामिल करने हेतु अनुमति प्रदान करने की कृपा करें:-

1. भारत के कई राज्यों में हो भाषा बोली जाती है और यह प्राचीन एवं सांस्कृतिक भाषा है। हो भाषा को संविधान की आठवीं अनुसूची में शामिल करने हेतु कई वर्षों से मांग की जा रही है। इस भाषा को आठवीं अनुसूची में शामिल नहीं होने से करोड़ों आदिवासी लोग राष्ट्रीय विचारधारा से कट गये हैं और उनका सामाजिक और आर्थिक विकास रुक गया है। अतः हो भाषा को संविधान की आठवीं अनुसूची में शामिल करने का कार्य।
2. देश के जंगलों में रहने वाले आदिवासियों को अभी तक सरना धर्म का दर्जा नहीं दिया गया है, जिसके कारण इनके धर्म को कहीं ईसाई धर्म से, कहीं हिन्दू धर्म से जोड़ा जाता है। देश के सरना धर्म को मानने वाले तालाब, पेड़, पर्वत एवं प्राकृतिक संसाधनों को पूजते हैं। ये मूर्तिपूजक नहीं है। देश के लगभग सभी लोगों को धर्म से जोड़ा जा चुका है। अतः आदिवासी लोगों को सरना धर्म से जोड़ने का कार्य।

***श्रीमती रमा देवी (शिवहर):** अगले सप्ताह की लोक सभा की कार्यवाही के दौरान मेरे निम्नलिखित विषयों को शामिल करने हेतु अनुमति प्रदान करने की कृपा की जाये:-

1. मेरे शिवहर संसदीय क्षेत्रांतर्गत सीतामढ़ी जिला का बेलसंड अनुमंडल स्वास्थ्य सुविधाओं की दृष्टिकोण से एक पिछड़ा हुआ क्षेत्र है। यहां स्थित सरकारी सामुदायिक अस्पताल में मानक के अनुरूप 30 बेड एवं चिकित्सा सुविधाएं उपलब्ध नहीं हैं। बेलसंड सरकारी सामुदायिक अस्पताल में मानक के अनुरूप बेड एवं चिकित्सा सुविधाएं उपलब्ध कराने का कार्य।

* Laid on the Table.

2. मेरे शिवहर संसदीय क्षेत्रांतर्गत शिवहर एवं पूर्वी चम्पारण के बीच बागमती तथा लालबकेया नदी को जोड़ने वाले अदौरी-खोड़ी पाकड़ पुल का निर्माण हो जाने से शिवहर एवं पूर्वी चम्पारण जिला के बड़े भू-भाग का विकास संभव हो सकेगा। जनहित में शिवहर एवं पूर्वी चम्पारण जिला को जोड़ने वाले अदौरी-खोड़ी पाकड़ पुल का निर्माण का कार्य।

***श्री रत्न लाल कटारिया (अम्बाला):** महोदया, कृपया अगले सप्ताह की कार्यसूची में निम्नलिखित विषयों को शामिल किया जाए। एक, भारत को औद्योगिक दृष्टि से एक महान राष्ट्र बनाने के लिए सूक्ष्म, लघु और मध्यम उद्यम क्षेत्र में और अधिक वृद्धि निवेश तथा धनराशि मुहैया कराने के मुद्दे को संसद की आगामी कार्रवाई में शामिल किया जाए। दूसरा, मैं चाहूंगा कि भारत सरकार द्वारा किसानों की आय को दोगुना करने के विषय को संसद की आगामी कार्रवाई में शामिल किया जाए।

***श्री विष्णु दयाल राम (पलामू):** माननीय अध्यक्ष महोदया, मैं अनुरोध करता हूँ कि मेरे संसदीय क्षेत्र के लोक महत्व के निम्नलिखित विषयों को अगले सप्ताह की कार्य सूची में शामिल किया जाए:-

1. मेरे संसदीय क्षेत्र पलामू के अंतर्गत पड़ने वाले दोनों जिले पलामू एवं गढ़वा देश के 115 आकांक्षी जिलों में आते हैं। इस क्षेत्र में उद्योग धंधों के नाम पर एकमात्र जपला सीमेंट फैक्ट्री थी जो वर्षों से बंद पड़ी हुई है। इसको शीघ्रातिशीघ्र खुलवाने की कृपा की जाए।
2. मेरे संसदीय क्षेत्र पलामू में पीने के पानी में फ्लोराइड एवं आर्सेनिक की मात्रा अत्यधिक है जिसके चलते लोगों को नाना प्रकार की बीमारियां हो रही हैं। अतः पलामू एवं गढ़वा जिला के अंतर्गत प्रखंड मुख्यालयों में ऐसे संयंत्र लगाए जाएं जिसके माध्यम से पीने योग्य पानी मिल सके।

* Laid on the Table.

*SHRI TEJ PRATAP SINGH YADAV (MAINPURI): Regarding need to provide remunerative price to potato farmers and need to expedite payment of arrears to sugarcane farmers of Uttar Pradesh.

Regarding need to restore old pension scheme in place of New Pension scheme (NPS) for central government employees and employees/ teachers of Uttar Pradesh.

*श्री राम टहल चौधरी (राँची): अगले सप्ताह की लोक सभा की कार्यवाही के दौरान मेरे निम्नलिखित एजेंडा को शामिल करने हेतु अनुमति प्रदान करने की कृपा करें:-

1. मेरे संसदीय क्षेत्र रांची में खेलारी रेलवे क्षेत्र और बी.आई.टी. मोड़ हुन्दुर नई रेलवे लाइन है जो मेरे संसदीय क्षेत्र रांची के अंतर्गत है, जिसके कारण इन क्षेत्रों में रेलवे विकास संबंधी कार्य में काफी देरी होती है एवं रख-रखाव संबंधी कार्य रेलवे मंडलीय प्रबंधक कार्यालय द्वारा समय-समय पर नहीं होते हैं। अतः खेलारी रेलवे क्षेत्र एवं बी.आई.टी. मोड़ हुन्दुर रेलवे क्षेत्र को डी.आर.एम., धनबाद से हटाकर डी.आर.एम., रांची के अंतर्गत किये जाने का कार्य।
2. मेरा संसदीय क्षेत्र रांची झारखंड राज्य की राजधानी है। झारखंड स्थित चक्रधरपुर, धनबाद, रांची और आद्रा डिवीजन कार्यालय हाजीपुर जोन के अंतर्गत है, जो उक्त डिवीजन कार्यालय से काफी दूरी पर स्थित है, जिसके कारण इस डिवीजन के अंतर्गत पड़ने वाले रेलवे कार्य समय पर नहीं हो पाते एवं इन क्षेत्रों में रेलवे का विकास समुचित ढंग से नहीं हो पा रहा है। चक्रधरपुर, धनबाद, रांची और आद्रा डिवीजन कार्यालय को मिलाकर रांची में एक जोनल कार्यालय स्थापित करने का कार्य।

* Laid on the Table.

***श्री कौशलेन्द्र कुमार (नालंदा):** लोक सभा के आगामी सप्ताह की कार्य-सूची में निम्नलिखित विषयों को जोड़ा जाए:-

1. मेरे संसदीय क्षेत्र नालंदा अंतर्गत प्रत्येक किसानों के खेतों की सिंचाई हेतु 500 फीट की गहराई से पानी के लिए ट्यूबवैल लगाने हेतु 90 प्रतिशत सब्सिडी की व्यवस्था कराई जाए, जिससे किसानों में खुशहाली आ सके।
2. देश में प्रत्येक वृद्ध, महिला, मजदूर-किसान, जिसकी आयु 60 साल से अधिक हो, उसके लिए बी.पी.एल. श्रेणी की सीमा जो बांधी गई है, उसे समाप्त किया जाए तथा उनके लिए पेंशन की व्यवस्था कराई जाए, ताकि देश के सभी लोग आत्म-निर्भर हो सकें और उन्हें भुखमरी का सामना नहीं करना पड़े। धन्यवाद।

* Laid on the Table.

***श्री अजय मिश्रा टेनी (खीरी):** मैं अगले सप्ताह की कार्यसूची में निम्नलिखित विषयों को शामिल करने का अनुरोध करता हूँ:-

1. पूर्वोत्तर रेलवे के सीतापुर-मैलानी रेल मार्ग पर जनपद लखीमपुर में स्थित ओयल रेलवे स्टेशन को गेज परिवर्तन के क्रम में हॉल्ट स्टेशन के बजाय क्रासिंग रेलवे स्टेशन बनाने पर विचार किया जाए।
2. केन्द्रीय सरकार निधि से जनपद लखीमपुर में 200 बेड के मातृ-शिशु चिकित्सालय जिसका निर्माण पूरा हो चुका है, को संचालन हेतु आवश्यक प्रबंध व नियुक्तियां करके शीघ्र प्रारम्भ करने व आवश्यकतानुसार धनराशि उपलब्ध कराने पर विचार किया जाए।
धन्यवाद।

* Laid on the Table.

12 07 hrs

CANCELLATION OF THE SITTING OF THE HOUSE

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष जी, कई सदस्यों की यह डिमाण्ड आयी है कि 24 दिसम्बर और 26 दिसम्बर को हाउस की सिटिंग न की जाए, क्योंकि क्रिसमस का फ़ैस्टिवल आ रहा है। ... (व्यवधान) 24 दिसम्बर और 26 दिसम्बर को हाउस की सिटिंग न हो, इसके लिए कई सदस्यों से डिमाण्ड आयी है। मैं आपसे अनुरोध करता हूँ कि आप हाउस का सेंस ले लें और जैसा हाउस डिसाइड करें, उसके अनुसार ही आप अनाउसमेंट करें।

माननीय अध्यक्ष : अगर पूरी सभा की सहमति हो तो 24 दिसम्बर और 26 दिसम्बर को हम कार्यवाही को स्थगित रखेंगे, छुट्टी रखेंगे।

... (व्यवधान)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, I have also given a letter to you for allowing 24th and 26th as holiday for Christmas.

माननीय अध्यक्ष : ठीक है।

... (Interruptions)

SHRI PRALHAD JOSHI (DHARWAD): Madam, on 16th December, 2018, the Karnataka police rescued 52 bonded migrant labours who were put to work on farm and had been confined to Savan Airshed in Savankanahalli in Hassan district in Hassan taluka of Karnataka. This horrifying story of abuse and atrocities has come to light in Hassan district in Karnataka from where the Chief Minister of Karnataka hails. If it is happening in the Chief Minister's district, what is the state of the other people? ...(*Interruptions*)

All these 52 bonded labours were working in the most inhumane condition. They were engaged for plantation work in that village and had been forced to work in extremely poor condition. Out of 52, there were 32 men and 16 women and there were SC and ST labours also. ...(*Interruptions*)

Madam, as I have already mentioned they are all from the Hassan district from where the Chief Minister of Karnataka comes. I urge the Central Government to immediately send the National Commission for Scheduled Castes and Scheduled Tribes, National Commission for Women and National Human Rights Commission to have a detailed study, spot visit and not to repeat such things because the Karnataka Government is not taking proper action on such things. ...(*Interruptions*)

I urge upon the Central Government to send the team. ...(*Interruptions*)

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Pralhad Joshi.

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य): अध्यक्ष महोदया, शून्य काल में मुझे एक महत्वपूर्ण विषय पर बोलने का मौका देने के लिए शुक्रिया। 70 वर्षों से धनगर समाज के आरक्षण का प्रश्न महाराष्ट्र में लंबित रखा गया है। ...(व्यवधान) भारतीय संविधान के अनुसार अनुसूचित जनजाति की सूची में 36 नंबर पर ओराओं, धनगड़ का उल्लेख है। हिंदी भाषा उच्चारण शास्त्र के अनुसार धनगर और धनगड़ एक ही शब्द है। महाराष्ट्र में धनगड़ नाम की कोई भी जनजाति नहीं है। महाराष्ट्र शासन के राजपत्रों और भारत सरकार के कई पत्रों में धनगर शब्द का स्पष्ट उल्लेख है। फिर भी धनगर समाज को आरक्षण से वंचित किया गया है। ...(व्यवधान) महाराष्ट्र में धनगर समाज की संख्या लगभग 1.30 लाख है। इनकी अशिक्षा और अज्ञान के कारण, आज तक इनका कोई भी प्रतिनिधि संसद या फिर मंत्रिपरिषद् में नहीं पहुंच पाया है। महाराष्ट्र में प्रशासकीय स्तर पर एक भी जिला अधिकारी और जिला पुलिस प्रमुख इस समाज का प्रतिनिधित्व नहीं करता है।...(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री श्रीरंग आप्पा बारणे, डॉ. श्रीकांत एकनाथ शिंदे और श्रीमती सुप्रिया सुले को श्री राहुल शेवाले द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI DINESH TRIVEDI (BARRACKPUR): Madam, I am grateful to you for giving me this time and I assure you that I am not going to take more than one and a half minutes.

Madam, there is an issue concerning all sides of the aisle no matter where we sit. It is disturbing to note that the Micro and Small Scale Enterprises (MSMEs) and traders have registered a huge decline jobs and profit in the last four and a half years, particularly after the rollout of GST and demonetisation ...*(Interruptions)*

As per the latest survey done by AIMO, the organisation of manufacturers consists of 3 lakh members, the MSME segment has lost 35 lakh jobs in the last four and a half years. There was a job loss of 32 per cent in the micro enterprises sector, 35 per cent loss in the small enterprise sector, 34 per cent loss in the medium enterprise sector, 34 per cent loss in the trader's sector, the worst affected sector is the unorganised labour sector. The operating profit of the traders fell drastically by 70 per cent ...(*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): I would like to draw the attention of the hon. Home Minister regarding a very serious issue which is violating the Fundament Rights and Right to Privacy guaranteed by the Supreme Court Judgment ...(*Interruptions*)

The Ministry of Home Affairs on Thursday issued an order authorising ten Central Agencies to intercept, monitor and decrypt any information generated, transmitted, received or stored in any computer ...(*Interruptions*)

The agencies are the Intelligence Bureau, Narcotics Control Bureau, Enforcement Directorate, Central Boards of Direct Taxes, Directorate of Revenue Intelligence, Central Bureau of Investigation, National Investigation Agency, Cabinet Secretariat (R&AW), Directorate of Signal Intelligence and even the Commissioner of Police, Delhi ...(*Interruptions*)

According to the order, the subscriber or service provider or any person in-charge of the computer resource will be bound to extend all facilities to the agencies ...(*Interruptions*)

HON. SPEAKER: Dr. P. K. Biju is permitted to associate with the issue raised by Shri N. K. Premachandran.

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): अध्यक्ष महोदया, मैं सदन में एक बहुत ही महत्वपूर्ण विषय उठाना चाहता हूँ। जलियांवाला बाग गोलीकांड के सौ वर्ष पूरे हो रहे हैं... (व्यवधान) भारत सरकार ने सौवें वर्ष को मनाने का फैसला किया है... (व्यवधान) बर्तानिया पार्लियामेंट में जो भारतीय सांसद हैं, वे बर्तानिया सरकार से इस खूनीकांड के लिए माफी मांगने के लिए कह रहे हैं... (व्यवधान) मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि भारत सरकार बर्तानिया सरकार पर प्रवेल अपऑन करे कि बर्तानिया सरकार इस खूनीकांड के लिए माफी मांगे। हमारे सांसदों का एक डेलिगेशन यूके एम्बेसी में जाए और बर्तानिया सरकार को माफी मांगने के लिए प्रेशर डाला जाए... (व्यवधान) मैं आपके माध्यम से कहना चाहता हूँ कि खूनीकांड... (व्यवधान) भारत सरकार की ओर से होना चाहिए।... (व्यवधान)

HON. SPEAKER: Shri Sharad Tripathi and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Prem Singh Chandumajra.

The House now stands adjourned till 11.00 a.m. tomorrow.

12 12 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 27, 2018/Pausha 06, 1940 (Saka).